

SHUKLA): I beg to lay on the Table:—

(1) A copy of the Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1968, published in Notification No. G.S.R. 537 in Gazette of India dated the 23rd March, 1968, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-765/68].

(2) A copy each of the following President's Acts under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968:—

(i) The Court-fees (West Bengal Amendment) Act, 1968 (President's Act No. 7 of 1968) published in Gazette of India dated the 26th March, 1968.

(ii) The West Bengal Separation of Judicial and Executive Functions Act, 1968 (President's Act No. 8 of 1968) published in Gazette of India dated the 26th March, 1968.

[Placed in Library, See No. LT-766/68].

(3) (i) A copy of the Arms (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 3 in Gazette of India dated the 6th January, 1968, under sub-section (3) of section 44 of the Arms Act, 1959.

(ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library, See No. LT-671/68].

PRESIDENT'S ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following two Bills passed by

the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 29th March, 1968:—

(1) The Uttar Pradesh Appropriation Bill, 1968.

(2) The Uttar Pradesh Appropriation (Vote on Account) Bill, 1968.

COMMITTEE ON PUBLIC UNDERTAKINGS

NINTH REPORT

SHRI D. N. TIWARY (Gopalganj): I beg to present the Ninth Report of the Committee on Public Undertakings on Central Warehousing Corporation.

12.09 hrs.

RE. POINT OF ORDER

SHRI S. M. BANERJEE (Kanpur): My point of order is under rule 340. I wish to move that the debate on the Demands for Grants of the Ministry of External Affairs be adjourned for reasons which I shall state now.

Today in the whole country, more than 45,000 life insurance workers are on strike (*Interruptions*). I have got a report of complete stoppage of work by workers in the LIC. On top of the failure of Government to negotiate with them in time and forcing more than 45,000 insurance workers to go on strike, there is another reason why I seek adjournment. That is that today in public undertakings in Bangalore, in HAL and B.E.L. 14,000 workers are on the streets because of lock-out. HAL is a vital defence installation manufacturing supersonic jets. I am surprised that the hon. Defence Minister and the Finance Minister or in his absence, Shri K. C.

Plant, have not come out with a statement on these matters of vital importance.

One is the strike by 40,000 workers, employees, of the LIC and the other is the lock-out by the Government in the HAL and BEL. (*Interruption*). We must know the position; especially when Parliament is in session, before declaring any lock-out they must let us know the position. I am surprised that without informing Parliament they have done it. Therefore, I want you to adjourn the business of the House and take up the discussion of these two issues—the strike of the LIC employees and the lock-out in those establishments.

श्री रवि राय (पुरी) : भारत सरकार इन कारखानों और संस्थानों की मालिक है। उसकी ओर से बयान दिया जाना चाहिये।

MR. SPEAKER: When I am on my legs, I request you all to sit down. I would like Mr. Banerjee to take note also of the other rule—rule 341—which is next to rule 340 which you have quoted. Rule 341 says:

"If the Speaker is of opinion that a motion for . . . abuse of the rules of the House . . . he may forthwith put the question thereon or decline to propose the question."

The point is, we are discussing these budget demands. I do not think anybody will be happy to adjourn the House and discuss something else. The points raised by you are important. I do not mean to say they are unimportant. But there is some other occasion for it; we are getting the demands under the Labour Ministry, when we can discuss them. But now to discuss the strike notice of the LIC employees and about their going to demonstrate

SHRI S. M. BANERJEE: Today they are all on strike. (*Interruption*).

MR. SPEAKER: Today they are on strike; the LIC employees. Tomorrow somebody else may be on strike and the day after tomorrow somebody else. If you adjourn under this rule, do you think Parliament can sit on any day, not only today or tomorrow but on any day?

SHRI S. M. BANERJEE: I request the Defence Minister and the Finance Minister to make statements on the situation.

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : मैं इस का समर्थन करता हूँ ।

MR. SPEAKER: I cannot ask them what the Government will be doing.

श्री रवि राय : सरकार ने खुद माफ़-घाउट किया है। यह बड़ा गंभीर मसला है। प्राय मंत्री महोदय को बयान देने के लिए कहें। श्री ललित नारायण मिश्र बयान दें ।

12.13 hrs.

DEMANDS FOR GRANTS, 1968-69—
Contd.

MINISTRY OF EXTERNAL AFFAIRS—
Contd.

MR. SPEAKER: Now, the point is, we have only two hours left for the demands for grants under this Ministry. The Prime Minister will have to reply roundabout 3.15. I may say for the information of the Members of the Congress party that they have got only 45 minutes and the Opposition has 45 minutes. I am sure the Prime Minister will need half an hour or 45 minutes. Therefore, within the time available, I can only call one or two speakers; the Opposition have also got a chance: one or two Members from the SSP and the PSP, and Independents also.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): You have got your discretion.